

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

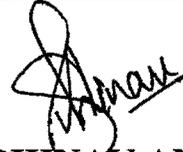
State of Bihar & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.12)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: KOLIKATA

Date: 26/5/2025



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

REPLY /RESPONSE FILED BY THE RESPONDENT NO.12

i.e. GUPTA NUTRITIONS PVT. LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present Reply/Response has been filed by the Respondent No.12 i.e. Gupta Nutritions Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is filing this present Reply/Response through its Director, namely, Sh. Sanjeev Kumar Munka, who vide Board Resolution dated 02.05.2025, has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 02.05.2025 is annexed as **Annexure: R12/A.**

2. That at the outset, the answering Respondent denies each & all the statements, averments and allegations contained in the captioned Original Application filed by the Applicant (pertaining to the answering Respondent) which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim. That save & except what are matters of records and what has been specifically admitted hereinafter, each and every said



allegations, statements, averments and contentions made in the captioned Original Application filed by the Applicant are hereby denied

3. That the answering Respondent is a company registered under the Companies Act, 1956 having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012. That the answering Respondent was registered on 20.12.1995 and has started its production on 20.10.1997. That the answering Respondent is a medium scale industry duly registered with the Ministry of Micro, Small and Medium Enterprises. Copy of the UDYAM Registration Certificate of the answering Respondent is annexed as **Annexure: R12/B.**
4. That the answering Respondent is engaged in the business of manufacturing & sale of Maida, Sooji, Atta (Flour) and Bran. That the Flour manufacturing process involves several key steps, starting with cleaning the raw material i.e. wheat with the help of pneumatic system in order to reduce the chances of leakage of the dust particles in the environment and conditioning the grain, followed by grinding, separating, and finally, sifting and blending the Wheat flour i.e. Atta, Maida, Sooji and Bran and, thereafter, packaging the same for delivery for sale purpose. That the entire milling process system of the answering Respondent is on pneumatic system so there is no chance of leakage of dust, husk and refined wheat products in the environment.
5. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses,

Consent to Operate and/or No Objection Certificates (NOCs).



That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.

6. That the answering Respondent have valid consents both under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 issued by the Bihar State Pollution Control Board, both of which are valid till 16.02.2030. Copy of the Consent to Operate dated 17.02.2025 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 is annexed as **Annexure: R12/C**. Copy of the Consent to Operate dated 17.02.2025 under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 is annexed as **Annexure: R12/D**.
7. That the answering Respondent have No-Objection Certificate (NOC) for Ground Water Abstraction issued by the Central Ground Water Authority (CGWA) which is valid till 10.02.2027. Copy of No-Objection Certificate (NOC) for Ground Water Abstraction issued by the Central Ground Water Authority (CGWA) is annexed as **Annexure: R12/E**.



8. That in order to control the air pollution, the answering Respondent has installed 3 (Three) Pulse Jet Bags Filters (dust, husk and refined products collection machines) which are of higher capacity of the installed capacity of the answering Respondent and are used for the purposes of dust collection at the time of manufacturing process. That the entire milling process of the answering Respondent is on pneumatic system so there is no chance of leakage of dust, husk and refined wheat products in the environment. That further, the answering Respondent has installed a big covered shed on the roof of its factory for any leakage due to any electric interruptions. Photographs of the 3 (Three) Pulse Jet Bags Filters and covered shed on the factory's roof are collectively annexed as **Annexure: R12/F (Colly)**.

9. That the answering Respondent is a Zero Liquid Discharge (ZLD) unit and there is no discharge of any water waste as well as no emission. That as a matter of fact, the of dust, husk and refined wheat products generated during the manufacturing process of the answering Respondent, are saleable goods and are sold by the answering Respondent to various vendors. That there is no use of any chemical or utility other than electric power in the production process of the answering Respondent. Copies of the Sale Receipts dated 03.04.2025, 28.04.2025 and 16.05.2025 for the sale of residue of wheat i.e. dust, husk and refined wheat products generated during the manufacturing process of the answering Respondent are collectively annexed as **Annexure: R12/G (Colly)**.

10. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control



equipments installed by it in its unit and regularly analysis the parameters of air, drinking water and noise levels nearby the unit of the answering Respondent. That various test reports shows that the parameters of air quality, drinking water as well as noise levels are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Test Report dated 16.04.2025 of the drinking water sample issued by Qualissure Laboratory Services, Kolkata is annexed as **Annexure: R12/H**. Copy of the Test Reports dated 24.04.2025 of the ambient air samples issued by Pheet Lab Pvt. Ltd., Patna are collectively annexed as **Annexure: R12/I (Colly)**. Copy of the Test Report dated 24.04.2025 of Ambient Noise and DG Noise issued by Pheet Lab Pvt. Ltd., Patna are collectively annexed as **Annexure: R12/J (Colly)**.

11. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.
12. That as far as the allegation raised by the Applicant in the captioned Original Application with respect to the industries being run in “residential area”, it is submitted that, as mentioned in the foregoing paras of this present Reply/Response, the answering Respondent was registered on 20.12.1995 and has started its production on 20.10.1997. That at the time the answering Respondent has established its industry in 1997, there



was no residential house nearby the industry of the answering Respondent. That, moreover, the answering Respondent is regularly paying its Property Tax to Nagar Parishad Danapur Nizamat. Copies of the Property Tax Payment Receipts dated 12.03.2024 and 16.10.2024 are collectively annexed as **Annexure: R12/K (Colly)**.

13. That, moreover, there are approximately 9-10 industries in the area concerned, however, the Applicant has impleaded only 5 industries in the captioned Original Application. That the Applicant has not impleaded the remaining industries in the captioned Original Application for the reasons best known to the Applicant. That as far as the answering Respondent is concerned, the test reports annexed by the answering Respondent along-with this present Reply/Response clearly shows that all the parameters of air quality, drinking water as well as noise levels are well within the prescribed limits. That, therefore, the pollution, if any, cannot be attributed to the answering Respondent as alleged by the Applicant in its captioned Original Application.

PRAYERS:

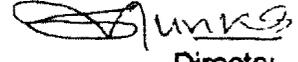
In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 49 of 2025 (EZ) titled as "*Manbodh Kumar Vs. State of Bihar & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent i.e. Gupta Nutritions Pvt. Ltd.;



Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

GUPTA NUTRITIONS PVT.LTD


Director

RESPONDENT NO.12





ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.12)

A-901, Apex Golf Avenue, Sector-I,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: KOLKATA
Date: 26/5/2025



INDIA JUDICIAL GOVERNMENT OF BIHAR e-Court Fee



Certificate No.	: BR-JS-NJRQRJMQJ6BGVKJ
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Amount in Words	: Rupees One Hundred



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BEFORE THE NATIONAL GREEN
EASTERN ZONE BENCH, KOL

[Original Application No. 49 of 2025]



No. 10238
Date 26/5/25

IN THE MATTER OF:

Manbodh Kumar Applicant
Versus
State of Bihar & Ors. Respondents

AFFIDAVIT

I. Sanjeev Kumar Munka aged about 68 years S/o Late Sh. Basudeo Prasad Munka, Director of Gupta Nutritions Pvt. Ltd. having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012 (the Respondent No.12 herein) do hereby solemnly affirm state as under:-

1. That I am the Director of Gupta Nutritions Pvt. Ltd. (the Respondent No.12 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.



GUPTA NUTRITIONS PVT. LTD.
[Signature] Director
DEPONENT

VERIFICATION:

Verified at on this day of 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

GUPTA NUTRITIONS PVT. LTD.
[Signature]
DEPONENT

Sri/Smt. *Sanjeev Kumar Munka*
is identified by Sri *[Signature]*
Advocate solemnly affirmed and
declared before me
[Signature]
S. Kumar
Notary Public, Danapur

Identified the deponent who has
signed in my presence
Prakash Mishra
26/5/25

Gupta Nutritions Private Limited

REGISTRE AND HEAD OFFICE : NASRIGANJ, DANAPUR, PATNA - 800 012, Mob No. : +91 9334046116 +91 9334113379
E-mail : guptanutritions@gmail.com, website : guptaflourmills.com

BOARD RESOLUTION

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF GUPTA NUTRITIONS PRIVATE LIMITED HELD ON 02-05-2025 AT 11.00AM AT THE REGISTERED OFFICE OF THE COMPANY AT NASRIGANJ, DANAPUR, PATNA-8000212

CIN No. U00211BR1995PTC006931

Resolution to Authorize Mr. Sanjeev Kumar Munka, Director of the Company to Appear Before the National Green Tribunal, Kolkata

“RESOLVED THAT Mr. Sanjeev Kumar Munka, (DIN No.00463739) Director of the Company, Son of Late Basudeo Prasad Munka aged about 68 years old, be and is hereby authorized to appear, represent, and act on behalf of the Company before the Hon’ble National Green Tribunal, Eastern Zone Bench at Kolkata, in all matters concerning the Company, including but not limited to submissions, pleadings, affidavits, replies, and other necessary documentation.”

“RESOLVED FURTHER THAT Mr. Sanjeev Kumar Munka, (DIN No.00463739) Director of the Company is hereby empowered to appoint advocates, legal representatives, and take all necessary actions as may be required from time to time in connection with the said proceedings.”

“RESOLVED FURTHER THAT Ashwani Gupta, (DIN No.00007219) Director of the Company, of the Company be and is hereby authorized to issue a certified true copy of this resolution to any concerned authority or individual as may be necessary.”

For and on behalf of
Gupta Nutritions Private Limited



(ASHWANI GUPTA)
Director

DIN No.00007219



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE



TYPE OF ENTERPRISE	MEDIUM	MANUFACTURING																				
UDYAM REGISTRATION NUMBER	UDYAM-BR-26-0008964																					
NAME OF ENTERPRISE	M/S GUPTA NUTRITIONS PRIVATE LIMITED																					
SOCIAL CATEGORY OF ENTREPRENEUR	General																					
NAME OF UNITS	<table border="1"> <thead> <tr> <th>SNo.</th> <th>Udyog Aadhaar Memorandum</th> <th>Units Name</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>BR26B0067834</td> <td>GUPTA NUTRITIONS PRIVATE LIMITED</td> </tr> </tbody> </table>		SNo.	Udyog Aadhaar Memorandum	Units Name	1	BR26B0067834	GUPTA NUTRITIONS PRIVATE LIMITED														
SNo.	Udyog Aadhaar Memorandum	Units Name																				
1	BR26B0067834	GUPTA NUTRITIONS PRIVATE LIMITED																				
OFFICAL ADDRESS OF ENTERPRISE	<table border="1"> <thead> <tr> <th>Fla/Door/Block No.</th> <th>NA</th> <th>Name of Premises/ Building</th> <th>Gupta Nutritions Private Limited</th> </tr> </thead> <tbody> <tr> <td>Village/Town</td> <td>Danapur</td> <td>Block</td> <td>Danapur</td> </tr> <tr> <td>Road/Street/Lane</td> <td>Biscuit Factory Road</td> <td>City</td> <td>Patna</td> </tr> <tr> <td>State</td> <td>BIHAR</td> <td>District</td> <td>PATNA, Pin 800012</td> </tr> <tr> <td>Mobile</td> <td>9334113379</td> <td>Email:</td> <td>guptanutritions@gmail.com</td> </tr> </tbody> </table>		Fla/Door/Block No.	NA	Name of Premises/ Building	Gupta Nutritions Private Limited	Village/Town	Danapur	Block	Danapur	Road/Street/Lane	Biscuit Factory Road	City	Patna	State	BIHAR	District	PATNA, Pin 800012	Mobile	9334113379	Email:	guptanutritions@gmail.com
Fla/Door/Block No.	NA	Name of Premises/ Building	Gupta Nutritions Private Limited																			
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Road/Street/Lane	Biscuit Factory Road	City	Patna																			
State	BIHAR	District	PATNA, Pin 800012																			
Mobile	9334113379	Email:	guptanutritions@gmail.com																			
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	20/12/1995																					
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	20/10/1997																					
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>SNo.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>10 - Manufacture of food products</td> <td>1061 - Manufacture of grain mill products</td> <td>10611 - Flour milling</td> <td>Manufacturi</td> </tr> </tbody> </table>		SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	10 - Manufacture of food products	1061 - Manufacture of grain mill products	10611 - Flour milling	Manufacturi										
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1	10 - Manufacture of food products	1061 - Manufacture of grain mill products	10611 - Flour milling	Manufacturi																		
DATE OF UDYAM REGISTRATION	27/01/2021																					

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For any assistance, you may contact:

1. DIC PATNA
2. MSME-DI PATNA

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भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-BR-26-0008964

Type of Enterprise	MEDIUM	Major Activity	Manufacturing
Type of Organisation	Private Limited Company	Name of Enterprise	M/S GUPTA NUTRITIONS PRIVATE LIMITED
Owner Name	M/S GUPTA NUTRITIONS PRIVATE LIMITED	PAN	AABCG4315N
ITR for Previous Year	Yes	ITR Type	ITR - 3, 5, 6
Do you have GSTIN	Yes	Mobile No.	9334113379
Email Id	guptanutritions@gmail.com	Social Category	General
Gender	Male	Specially Aabled(DIVYANG)	No
Date of Incorporation	20/12/1995	Date of Commencement of Production/Business	20/10/1997

Bank Details

Bank Name	hdfc bank
IFS Code	HDFC0000186
Bank Account Number	5020004618401

Employment Details

Male	35
Female	0
Other	0
Total	35

Investment in Plant and Machinery OR Equipment (in Rs.)

Written Down Value (WDV) as on 31st March of the Previous Year 2018-19 (A)	14416267
Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices during 2018-19	0
Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	14416267
Total Turnover (A) during 2018-19	866449131
Export Turnover (B) during 2018-19	0
Net Turnover [(A)-(B)]	866449131

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	GUPTA NUTRITIONS PRIVATE LIMITED	NIL	GUPTA NUTRITIONS PRIVATE LIMITED	NASRIGANJ, DANAPUR		BISCUIT FACTORY ROAD.	PATNA	800012	BIHAR	PATNA

Official address of Enterprise

Flat/Door/Block No.	NA	Name of Premises/ Building	Gupta Nutritions Private Limited
Village/Town	Danapur	Block	Danapur
Road/Street/Lane	Biscuit Factory Road	City	Patna
State	BIHAR	District	PATNA , Pin : 800012
Mobile	9334113379	Email:	guptanutritions@gmail.com

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
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1	10 - Manufacture of food products	1061 - Manufacture of grain mill products	10611 - Flour milling	Manufacturing
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Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	No
DIC	PATNA
MSME-DI	PATNA
Date of Udyam Registration	27/01/2021



BIHAR STATE POLLUTION CONTROL BOARD

PARIVESH BHAWAN, PLOT NO. NS-B/2, PALIPUTRA INDUSTRIAL AREA
PATLIPUTRA, Patna – 800 010

Ref. No.:- 368

Patna, Dated:- 17-02-25

DISCHARGE CONSENT ORDER

With reference to the on-line application no.- 10506035 dated 06.02.2025 and all document affidavit of M/s Gupta Nutritions Pvt. Ltd., 1 D, Durga Vihar Apartment, S.P. Verma Road, Dist.-Patna; for consent under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to operate his/their 'Flour Mill' unit (Capacity:- Atta, Maida, Suji & Bran- 250 MT/day) Mauza+At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24, 31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20,21,23,30 and 32 of the Act;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; provisions (whichever applicable) of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, rules 4,5,7,8,10,11,12,13,15 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act,1991, whichever is applicable;
- 3 That, he/they shall monitor his/their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, the discharge of trade effluent, if any, shall conform to the standard as prescribed under the Rules;
- 6 That, they shall have to comply with provisions made under the E (P) Rules, 1986 vide notification No.- G.S.R 152(E), New Delhi, dated 16.03.2012 which are as under:
 - (i) That, storm water for a unit (having plot size at least 250 square meters) shall not be allowed to mix with scrubber water, effluent and/or floor washing;
 - (ii) That, storm water within the battery limits of a unit shall be channelized through separate drain/pipe passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall and they shall comply with effluent standards as prescribed under the Rules as below;

Parameter	Limiting value for concentration in mg/l, except for pH		
	Inland surface water	Public sewer	Land for irrigation
pH	5.5-9.0	5.5-9.0	5.5-9.0
Suspended solids	100	600	200
Oil & Grease	10	20	10
BOD (3 days at 27°C)	30	350	100
COD	250	-	-



- 7 That they shall ensure that the solid waste generated is not thrown, burnt or buried on streets, open public spaces outside the premises or in the drain or water bodies;
- 8 That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31st March, shall be submitted by the month of September every year;
- 9 That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref. no.-2638, dated 09.07.2019, they shall make provisions for display of data outside main unit gate about quantity and quality of water discharge and air emission along with solid waste generated within the unit premises; That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 10 That, this CTO is granted on basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To
 Sri Sanjeev Kumar Munka,
 M/s Gupta Nutritions Pvt. Ltd.,
 1 D, Durga Vihar Apartment,
 S.P. Verma Road, Dist.-Patna


 (A. K. Gupta)
 Regional Officer, Patna



Ref. No.- 367

Patna, dated- 17.02.25

EMISSION CONSENT ORDER

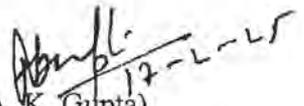
With reference to the on-line application no- 10506035 dated 06.02.2025 and all document affidavit of M/s Gupta Nutritions Pvt. Ltd., 1 D, Durga Vihar Apartment, S.P. Verma Road, Dist.-Patna; for consent under sections 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their 'Flour Mill' unit (Capacity:- Atta, Maida, Suji & Bran- 250 MT/day) Mauza+At-Nasriganj, Danapur, Dist.-Patna-800012; for the period of five years from the date of issue with the following conditions:-

- 1 That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31A of the Air(Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act ;
- 2 That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Rules, 1986; rules 4,5,7,9,10 and 11 of the Hazardous Wastes (Management and Handling), Rules 1989; rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules,1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
- 3 That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;
- 4 That, he/they shall submit application for consent before 30 days before the date of expiration of the consent or within 30 days from the date of receipt of this order, whichever is applicable;
- 5 That, they shall submit AAQ (Including noise) report every year within consent period;
- 6 The bag houses, etc shall be connected to chimneys/stacks of 12 meters height or at least 02 meter above the top most point of the building or shed or plant in the industry;
- 7 The unit shall channelize shop floor/fugitive emissions through a stack of 12 meters height or at least 02 meters above the top most point of the building or shed or plant in the industry;
- 8 That, they shall submit monitoring report of all stack connected to bag house etc every year to the Board within consent period. Particulate matter emission from the stack shall not exceed 150 mg/Nm³ (for capacity 1 to 3T/hr) and 100 mg/Nm³ (for capacity > 3T/hr) as prescribed in the Rules;
- 9 The unit should provide a closed room type enclosure for storage of outer shell/chillka/husk collected (if any) and its blowing shall not be done outside /open air;
- 10 That, diesel power generating sets (DG Sets), if any as source of power backup should be of 'Acoustic Enclosed Type' and shall conform to the Rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be as under:
Stack Height formula :- (ht of Building in meter + 0.2√KVA) m;
- 11 That, the maximum permissible sound pressure level for new D.G. set shall be 75 dB (A) at 1 meter from the enclosure surface;
- 12 That, That, the Environmental Statement as prescribed in the E (P) Rules, 1986 [see rule 14] for the each financial year ending the 31st March, shall be submitted by the month of September every year;



- 13 That, the unit shall installed adequate fire fighting arrangements in the unit as per the norms of fire fighting department before commissioning of the unit;
- 14 That, Tree Plantation shall be done and maintained;
- 15 That, in compliance of direction of the Hon'ble Supreme Court and vide Board's HQ ref no.- 2638, dated 09.07.2019, they shall make provisions for display of data outside main factory gate about quantity and quality of water discharge and air emission along with solid waste generated within the factory premises;
- 16 That, notwithstanding any thing stated above, the applicant unit shall abide by all the provisions of the environmental laws including policies and guidelines made there under; and
- 17 That, this CTO is granted on the basis of affidavit/undertaking up-loaded by the applicant and it is subject to the condition that in the event of any information/documents submitted by the proponent are found false or misleading at any stage, the CTO granted, shall be revoked and legal action shall be initiated.

To
Sri Sanjeev Kumar Munka,
M/s Gupta Nutritions Pvt. Ltd.,
1 D, Durga Vihar Apartment,
S.P. Verma Road, Dist.-Patna


(A. K. Gupta)
Regional Officer, Patna



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Gupta Nutritions Private Limited		
Project Address:	Biscuit Factory Road, Nasriganj, Danapur		
Town:	Dinapur Nizamati (nagar Parishad)	Block:	Dinapur
District:	Patna	State:	Bihar
Pin Code			
Communication Address:	Biscuit Factory Road, Nasriganj, Danapur, Dinapur, Patna, Bihar - 800012		
Address of CGWB Regional Office :	Central Ground Water Board Mid Eastern Region, 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road Dak Banglow, Patna, Bihar - 800011		

1. NOC No.:	CGWA/NOC/IND/REN/1/2024/10174	2. Date of Issuance	19/11/2024	
3. Application No.:	21-4/792/BR/IND/2021	4. Category:	Safe (GWRE 2023)	
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal	
7. Valid from:	11/02/2024	8. Valid up to:	10/02/2027	
9. Ground Water Abstraction Permitted:				
	Fresh Water		Saline Water	
	Dewatering		Total	
	m ³ /day	m ³ /year	m ³ /day	
	50.00	18000.00	50.00	
10. Details of ground water abstraction /Dewatering structures				
	Total Existing No.:0			
	Total Proposed No.:0			
	DW	DCB	BW	TW
	MP	MPu	DW	DCB
	BW	TW	MP	MPu
	*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps			
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	54750.00			
12. Environment Compensation (if applicable) paid (Rs.):	0.00			
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers			
	Monitoring Mechanism			
	Manual	DWLR**	DWLR With Telemetry	
**DWLR - Digital Water Level Recorder	1	1	0	

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamaagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponent shall mandatorily get water flow meter calibrated from an authorized agency or ca in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponent shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) along with buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) In mines abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. The audit including shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) The NOC renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment Protection Act, 1986.
- 10) The NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation of the area of effluents or any other matter as applicable.

General conditions:

- 1) Ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) Proponent shall seek prior permission from CGWA for any increase in quantum of ground-water abstraction (more than that permitted in NOC for specific period).
- 3) Proponent shall install roof top rain water harvesting in the premises as per the existing building bye laws in the premise.
- 4) Proponent shall take necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising therefrom.
- 5) In case of premises that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be collected and used for beneficial use by the premises.
- 6) In case of premises where requirement is there for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 7) If the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed in accordance with the provisions of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 8) In case of abstraction of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 9) In case of violation of any NOC condition, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 10) Proponent shall be responsible for compliance of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 11) If the NOC does not require other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on their own merits.
- 12) In case of change of ownership of the premises, the owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking possession of the premises.
- 13) Proponent shall not be held liable with respect to the NOC in view of the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 14) Proponent who have installed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges, shall continue to regularly maintain artificial recharge structures.
- 15) Proponent shall be held liable for ground water pollution e.g. Tanning, Slaughter Houses, Dye Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per Annexure III of the guidelines) and shall take necessary measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 16) Proponent abstracting ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 17) In case of open dumping area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 18) In case of mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid groundwater abstraction.
- 19) In case of violation of the conditions mentioned in the Public notice dated 27.01.2021 falling which penalty/EC/cancellation of NOC shall be imposed as the case may be decided by the Expert Appraisal Committee (EAC) (if applicable).
- 20) Proponent shall submit details of Drilling Agency/ Agencies, which has /have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures as per Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is responsible for the maintenance of the same. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both the parties shall be held responsible and penal action as per extant Government rules shall be taken.
- 21) In case of violation of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.

18/11 जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

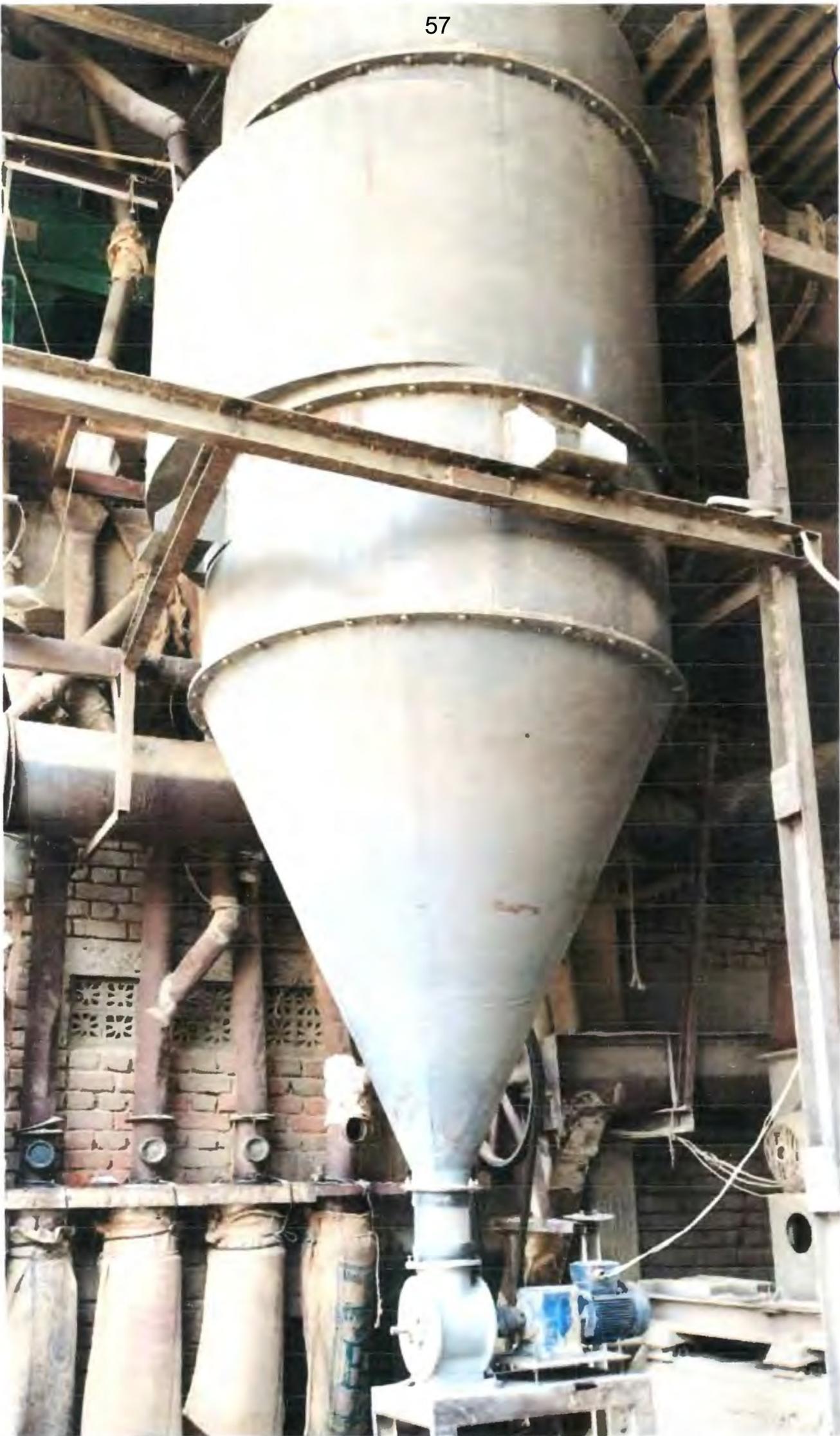
Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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ANNEXURE: R12/F(01/14)













BILL OF SUPPLY

GUPTA NUTRITIONS PVT LTD (2025-26) Nasriganj, Danapur, Patna-800012 FSSAI NO. - 10417000000483 CIN - U00211BR1995PTC006931 GSTIN/UIN: 10AABCG4315N1ZX State Name : Bihar, Code : 10 CIN: UOO211BR1995PTC006931 E-Mail : guptanutritions@gmail.com Consignee (Ship to) Cash State Name : Bihar, Code : 10 Buyer (Bill to) RAJU PRASAD GULABBAGH State Name : Bihar, Code : 10	Invoice No. 157	Dated 3-Apr-25	
	Delivery Note	Mode/Terms of Payment	
	Reference No. & Date. 157 dt. 3-Apr-25	Other References	
	Buyer's Order No.	Dated	
	Dispatch Doc No.	Delivery Note Date	
	Dispatched through	Destination GULABBAGH	
	Through	Vehicle No. WB23D-1339	
	Terms of Delivery		

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	RESIDUES OF WHEAT	2302	200.000 Q (20,000.00 Kg.)	300.00	Q	60,000.00
Total						Rs 60,000.00

Amount Chargeable (in words)

E. & O.E

INR Sixty Thousand OnlyCompany's PAN : **AABCG4315N**

Declaration

Above Products are exempted from GST vide notification No.-2/2017- Central Tax (Rate) Dt. 28/06 /17 by Govt. of India, Ministry of Finance & vide S.O. 67 Dt.- 29/06/17 by Govt. of Bihar.

for **GUPTA NUTRITIONS PVT LTD (2025-26)**

Authorised Signatory

SUBJECT TO PATNA JURISDICTION

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BILL OF SUPPLY



GUPTA NUTRITIONS PVT LTD (2025-26) Nasriganj, Danapur, Patna-800012 FSSAI NO. - 10417000000483 CIN - U00211BR1995PTC006931 GSTIN/UIN: 10AABCG4315N1ZX State Name : Bihar, Code : 10 CIN: UOO211BR1995PTC006931 E-Mail : guptanutritions@gmail.com Consignee (Ship to) Cash State Name : Bihar, Code : 10 Buyer (Bill to) AMRENDRA PRASAD KATIHAR State Name : Bihar, Code : 10	Invoice No. 1492	Dated 28-Apr-25	
	Delivery Note	Mode/Terms of Payment	
	Reference No. & Date. 1492 dt. 28-Apr-25	Other References	
	Buyer's Order No.	Dated	
	Dispatch Doc No.	Delivery Note Date	
	Dispatched through	Destination KATIHAR	
	Through	Vehicle No. BR01GD-1456	
	Terms of Delivery		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	RESIDUES OF WHEAT	2302	225.000 Q (22,500.00 Kg.)	350.00	Q	78,750.00
Total			225.000 Q			Rs 78,750.00

Amount Chargeable (in words)

E. & O.E

INR Seventy Eight Thousand Seven Hundred Fifty Only

Company's PAN : **AABCG4315N**Declaration

Above Products are exempted from GST vide notification No.-2/2017- Central Tax (Rate) Dt. 28/06 /17 by Govt. of India, Ministry of Finance & vide S.O. 67 Dt.- 29/06/17 by Govt. of Bihar.

for **GUPTA NUTRITIONS PVT LTD (2025-26)**

Authorised Signatory

SUBJECT TO PATNA JURISDICTION

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BILL OF SUPPLY



GUPTA NUTRITIONS PVT LTD (2025-26) Nasriganj, Danapur, Patna-800012 FSSAI NO. - 10417000000483 CIN - U00211BR1995PTC006931 GSTIN/UIN: 10AABCG4315N1ZX State Name : Bihar, Code : 10 CIN: UOO211BR1995PTC006931 E-Mail : guptanutritions@gmail.com Consignee (Ship to) Cash State Name : Bihar, Code : 10 Buyer (Bill to) SATENDRA PRASAD PURNIA State Name : Bihar, Code : 10	Invoice No. 2299	Dated 16-May-25	
	Delivery Note	Mode/Terms of Payment	
	Reference No. & Date. 2299 dt. 16-May-25	Other References	
	Buyer's Order No.	Dated	
	Dispatch Doc No.	Delivery Note Date	
	Dispatched through	Destination PURNIA	
	Through	Vehicle No. UP53ET-2559	
	Terms of Delivery		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	RESIDUES OF WHEAT	2302	200.000 Q (20,000.00 Kg.)	350.00	Q	70,000.00
Total			200.000 Q			Rs 70,000.00

Amount Chargeable (in words)	<i>E. & O.E</i>
INR Seventy Thousand Only	
Company's PAN : AABCG4315N	
Declaration	
Above Products are exempted from GST vide notification No.-2/2017- Central Tax (Rate) Dt. 28/06/17 by Govt. of India, Ministry of Finance & vide S.O. 67 Dt.- 29/06/17 by Govt. of Bihar.	for GUPTA NUTRITIONS PVT LTD (2025-26) Authorised Signatory

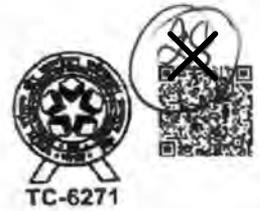
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Qualissure Laboratory Services

361, Prantick Pally, 45/361, Bose Pukur Road, Kolkata -700107
 Email : qualissure@gmail.com. info@qualissure.com ; Mob.No. 98312 87086 ; 9830093976



TC-6271

DOC NO: QLS/SAMP/08-D/00

TEST REPORT

Name & Address Of the Customer : M/S. Gupta Nutritions Private Limited Nasriganj, Danapur, Patna, Bihar, PIN: 800012, India	ULR No.	: TC627125000001454F
	Report No.	: QLS/MR/W/25-26/C/26
	Date	: 16.04.2025
	Sample No.	: QLS/MR/W/25-26/26
	Sample Description	: Drinking Water
	Sample Mark	: MSKGL/FD/2025-26/04/00039
	Date of Performance	: 08.04.2025-16.04.2025
	Sample Submitted On	: 07.04.2025
	Ref No. Date	: Verbal Confirmation

Analysis Result

Table 1 : Organoleptic and Physical Parameters

Sl. No.	Test Parameter	Test Method	IS 10500:2012 (RA 2018) Amd. 1, 2 & 3		Result
			Acceptable Limit	Permissible Limit	
i.	Colour in Hazen Units	IS 3025 (Part 4): 2021	5	15	<5
ii.	Odour	IS 3025 (Part 5): 2022	Agreeable	Agreeable	Agreeable
iii.	pH Value at 25°C	IS 3025 (Part 11): 2022	6.5-8.5	No Relaxation	7.29
iv.	Turbidity in NTU	IS 3025 (Part 10): 2023	1	5	<1.0
v.	Total Dissolved Solids (as TDS) in mg/l	IS 3025 (Part 16): 2023	500	2000	124

Table 2: General Parameter Concerning Substances Undesirable in Excessive Amounts

i.	Aluminium (as Al) in mg/l	IS 3025 (Part 55): 2003 (RA 2019)	0.03	0.2	<0.01
ii.	Ammonia (as NH ₃) in mg/l	IS 3025 (Part 34): 1988(RA 2019)	0.5	No Relaxation	<0.1
iii.	Anionic Detergents (as MBAS) in mg/l	IS 13428-2005(Annex K); RA:2018	0.2	1.0	<0.02
iv.	Barium (as Ba) in mg/l	APHA 24 th Edition, 2023 3111 D	0.7	No Relaxation	<0.1
v.	Boron (as B) in mg/l	IS 13428-2005(Annex L); RA:2018	0.5	2.4	<0.5
vi.	Calcium (as Ca) in mg/l	IS 3025 (Part 40): 2023	75	200	15.8
vii.	Chloramines (as Cl ₂) in mg/l	IS 3025 (Part 26): 2021	4.0	No Relaxation	<0.1
viii.	Chloride (as Cl) in mg/l	IS 3025 (Part 32): 1988 (RA 2019)	250	1000	31.8
ix.	Copper (as Cu) in mg/l	IS 3025 (Part 42): 1992(RA 2019)	0.05	1.5	<0.02
x.	Fluoride (as F) in mg/l	APHA 24 th Ed., 4500 F D : 2023	1.0	1.5	<0.1
xi.	Free Residual Chlorine in mg/l	IS 3025 (Part 26): 2021	0.2 (min.)	1.0 (min.)	<0.1
xii.	Iron (as Fe) in mg/l	IS 3025 (Part 53): 2003 (RA 2019)	1.0	No Relaxation	<0.05
xiii.	Magnesium (as Mg) in mg/l	APHA 24 th Edition- 2023, 3500 Mg B	30	100	6.7
xiv.	Manganese (as Mn) in mg/l	IS 3025 (Part 59): 2023	0.1	0.3	<0.02
xv.	Mineral Oil in mg/l	IS 3025 (Part 39): 2021	0.5	No Relaxation	<0.5
xvi.	Nitrate (as NO ₃) in mg/l	IS 3025 (Part 34): 1988(RA 2019)	45	No Relaxation	<0.5
xvii.	Phenolic Compounds (as C ₆ H ₅ OH) in mg/l	IS 3025 (Part 43): Sec 1, 2022	0.001	0.002	<0.001
xviii.	Selenium (as Se) in mg/l	IS 15303: 2003 (RA 2018)	0.01	No Relaxation	<0.01
xix.	Silver (as Ag) in mg/l	IS 13428:2005 Annex J, (RA: 2018)	0.1	No Relaxation	<0.1
xx.	Sulphate (as SO ₄) in mg/l	IS 3025 (Part 24): Sec 1, 2022	200	400	9.4
xxi.	Sulphide (as H ₂ S) in mg/l	IS 3025 (Part 29): 2022	0.05	No Relaxation	<0.05
xxii.	Total Alkalinity (as CaCO ₃) in mg/l	IS 3025 (Part 23): 2023	200	600	8.0
xxiii.	Total Hardness (as CaCO ₃) in mg/l	IS 3025 (Part 21): 2009 (RA 2019)	200	600	67.3
xxiv.	Zinc (as Zn) in mg/l	IS 3025 (Part 49): 1994 (RA 2019)	5	15	<0.02

- The results relate only to the item(s) tested.
- This Test Report shall not be reproduced without the permission of Qualissure Laboratory Services.
- The reserved part of sample(s), except perishable sample(s), shall be retained for 30 days from the date of issue of the Test Report.



Qualissure Laboratory Services

361, Prantick Pally, 45/361, Bose Pukur Road, Kolkata -700107
 Email : qualissure@gmail.com. info@qualissure.com ; Mob.No. 98312 87086 ; 9830093976



Report No.	: QLS/MR/W/25-26/C/26
Date	: 16.04.2025

Table 3: Parameter Concerning Toxic Substances

i.	Cadmium (as Cd) in mg/l	IS 3025 (Part 41): 2023	0.003	No Relaxation	<0.002
ii.	Cyanide (as CN) in mg/l	IS 3025 (Part 27): 1986(RA 2019)	0.05	No Relaxation	<0.02
iii.	Lead (as Pb) in mg/l	IS 3025 (Part 47): 1994 (RA 2019)	0.01	No Relaxation	<0.01
iv.	Mercury (as Hg) in mg/l	IS 3025 (Part 48): 1994(RA 2019)	0.001	No Relaxation	<0.001
v.	Molybdenum (as Mo) in mg/l	APHA 24 th Edition, 2023, 3113B	0.07	No Relaxation	<0.05
vi.	Nickel (as Ni) in mg/l	IS 3025(Part 54):2003 (RA 2019)	0.02	No Relaxation	<0.02
vii.	Pesticides in µg/l	See Table 5	See Table 5	No Relaxation	See Table 5
viii.	Polychlorinated biphenyls (as PCBs) in mg/l	ASTMD 5175-91, RA 2003	0.0005	No Relaxation	<0.0005
ix.	Polynuclear hydrocarbons (as PAH) in mg/l	APHA 24 th Edition, 6440:2023	0.0001	No Relaxation	<0.0001
x.	Total Arsenic (as As) in mg/l	IS 3025 (Part 37): 2022	0.01	No Relaxation	<0.01
xi.	Total Chromium (as Cr) in mg/l	IS 3025 (Part 52): 2003 (RA 2019)	0.05	No Relaxation	<0.05

Table 5: Pesticide Residues Limits and Test Method

i.	Alachlor in µg/l	EPA 508, 1995	20	No Relaxation	<2.0
ii.	Atrazin in µg/l	EPA 508, 1995	2	No Relaxation	<1.0
iii.	Aldrin/Dieldrin in µg/l	EPA 508, 1995	0.03	No Relaxation	<0.01
iv.	Alpha HCH in µg/l	EPA 508, 1995	0.01	No Relaxation	<0.01
v.	Beta HCH in µg/l	EPA 508, 1995	0.04	No Relaxation	<0.01
vi.	Butachlor in µg/l	EPA 525.2, 1995	125	No Relaxation	<50.0
vii.	Chlorpyrifos in µg/l	EPA 525.2, 1995	30	No Relaxation	<0.1
viii.	Delta HCH in µg/l	EPA 508, 1995	0.04	No Relaxation	<0.01
ix.	2,4- D in µg/l	EPA 515.1	30	No Relaxation	<10.0
x.	DDT (o,p and p,p isomers of DDT, DDE, DDD) in µg/l	EPA 508, 1995	1	No Relaxation	<0.1
xi.	Endosulfan (Alpha, beta and sulfates) in µg/l	EPA 508, 1995	0.4	No Relaxation	<0.1
xii.	Ethion in µg/l	EPA 1657A	3	No Relaxation	<1.0
xiii.	Gamma HCH in µg/l	EPA 508, 1995	2	No Relaxation	<0.01
xiv.	Malathion in µg/l	EPA 8141A	190	No Relaxation	<1.0
xv.	Methyl parathion in µg/l	EPA 8141A	0.3	No Relaxation	<0.1
xvi.	Monocrotophos in µg/l	EPA 8141A	1	No Relaxation	<0.1
xvii.	Phorate in µg/l	EPA 8141A	2	No Relaxation	<1.0
xviii.	Isoproturon in µg/l	EPA 532	9	No Relaxation	<1.0

Table 6: Bacteriological Quality of Drinking Water

Sl. No.	Test Parameter	Test Method	Norms as per IS 10500: 2012 (RA 2018) Amd.2	Result
1.	E.Coli/100ml	IS:15185-2016 (RA 2021)	Not Detectable	Not Detected
2.	Total Coliform Bacteria/100ml	IS:15185-2016 (RA 2021)	Not Detectable	Not Detected

Remarks: The results of the tested parameters are within the permissible limit as per drinking water standard of IS 10500:2012 so the water is potable.

Report Prepared By:

for Qualissure Laboratory Services
Reviewed & Authorized By

Soumy Chakraborty, Microbiologist
(Authorized Signatory)

for Qualissure Laboratory Services
Reviewed & Authorized By

Bishnu Pritya Banerjee, Chemist
(Authorized Signatory)

—End of the Report—

- The results relate only to the item(s) tested.
- This Test Report shall not be reproduced without the permission of Qualissure Laboratory Services.
- The reserved part of sample(s), except perishable sample(s), shall be retained for 30 days from the date of issue of the Test Report.



Qualissure Laboratory Services

NABL ACCREDITED, WBPCB & ISO 9001:2015 CERTIFIED LABORATORY

361, Prantik Pally,
45/361, Bose Pukur Road,
Kolkata - 700107

Email : qualissure@gmail.com

Mob. No. : 9831287086

9830093976

DOC NO : QLS/SAMP/08-D/00

TEST REPORT

Name & Address Of the Customer : M/S. Gupta Nutritions Private Limited Nasriganj, Danapur, Patna, Bihar, PIN: 800012, India	Report No.	: QLS/MR/W/25-26/C/26A
	Date	: 14.04.2025
	Sample No.	: QLS/MR/W/25-26/26
	Sample Description	: Drinking Water
	Sample Mark	: MSKGL/FD/2025-26/04/00039
	Date of Performance	: 08.04.2025-14.04.2025
	Sample Submitted On	: 07.04.2025
Ref No. Date	: Verbal Confirmation	

Analysis Result

Table 3 Parameter Concerning Toxic Substances

Sl. No.	Test Parameter	Test Method	IS 10500:2012Amd. 1 & 2		Result
			Acceptable Limit	Permissible Limit	
1.	Trihalomethanes				
	a) Bromoform in mg/l	APHA 6232	0.1	No Relaxation	<0.05
	b) Dibromochloromethane in mg/l	APHA 6232	0.1	No Relaxation	<0.05
	c) Bromodichloromethane in mg/l	APHA 6232	0.06	No Relaxation	<0.05
	d) Chloroform in mg/l	APHA 6232	0.2	No Relaxation	<0.05

Remarks: Water is potable in respect to the above parameters of IS 10500:2012(RA- 2018)

Report Prepared By:

for Qualissure Laboratory Services
Reviewed & Authorized By

Bishnu Priya Banejee, Chemist
(Authorized Signatory)

—End of the Report—

- The results relate only to the item(s) tested.
- This Test Report shall not be reproduced without the permission of Qualissure Laboratory Services.
- The reserved part of sample(s), except perishable sample(s), shall be retained for 30 days from the date of issue of the Test Report.



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000419F			Report Issue Date:- 24/04/2025		
Name & Address:-M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur,Patna-800012					
Description of Sample :-Ambient Air			Weather Condition- Clear		
Order No:- Verval Order			Temperature-38 ^o c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration : 24 Hours			Wind direction- East To West		
Sampling Date:- 21/04/2025			End Date of Analysis:- 24/04/2025		
Date of Analysis:- 22/04/2025					
Sampling Place:-Main Gate					
Sr No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference *
1	PM 10	µg/m ³	100	83	IS-5182(Part 23)
2	PM2.5	µg/m ³	60	52	IS-5182(Part 24)
3	(SO ₂)	µg/m ³	80	18.46	IS:5182 (Part 2)
4	(NO ₂)	µg/m ³	80	26.49	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,			P 1/1		

TESTED BY
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days. since the receiving date, thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable, Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 In Case Of Any Dispute. It would Be the subject of Patna Jurisdiction

PHEET LAB PRIVATE LIMITED
PATNA
Approved & Issued by
Dr. C. B. Sharma
CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

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Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000420F			Report Issue Date:- 24/04/2025		
Name & Address:-M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur,Patna-800012					
Description of Sample :-Ambient Air			Weather Condition- Clear		
Order No:- Verval Order			Temperature-38 ⁰ c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration : 24 Hours			Wind direction- East To West		
Sampling Date:- 21/04/2025			End Date of Analysis:- 24/04/2025		
Date of Analysis:- 22/04/2025					
Sampling Place:- Grouping Area					
Sr.No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m ³	100	78	IS-5182(Part 23)
2	PM2.5	µg/m ³	60	49	IS-5182(Part 24)
3	(SO ₂)	µg/m ³	80	18.19	IS:5182 (Part 2)
4	(NO ₂)	µg/m ³	80	26.76	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,				P1/1	

TESTED BY
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days since the receiving date, thereafter, would be disposed off.
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under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No TC-136692500000421F			Report Issue Date - 24/04/2025		
Name & Address M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample - Ambient Air			Weather Condition- Clear		
Order No - Verval Order			Temperature-38° c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration 24 Hours			Wind direction- East To West		
Sampling Date - 21/04/2025			End Date of Analysis:- 24/04/2025		
Date of Analysis 22/04/2025					
Sampling Place - Mill Area					
Sr No	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m ³	100	92	IS-5182(Part 23)
2	PM2.5	µg/m ³	60	55	IS-5182(Part 24)
3	(SO ₂)	µg/m ³	80	18.76	IS:5182 (Part 2)
4	(NO ₂)	µg/m ³	80	29.19	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,				P1/1	

TESTED BY
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab for next 15 Days since the receiving date thereafter would be disposed off
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PHEET LAB PRIVATE LIMITED
Approved & Issued by
Dr. C.B. Sharma
CMD cfm TM



PHEET LAB PRIVATE LIMITED

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under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com / sharma.chandrabhan9@gmail.com

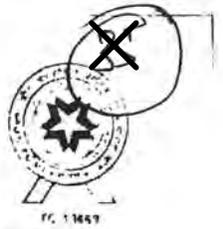
Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000422F			Report Issue Date:- 24/04/2025		
Name & Address:- -M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Noise					
Order No:- Verval Order					
Sampling done by Santosh Thakur Chemist ,PHEET,Lab					
Sampling Date:- 21/04/2025					
Date of Analysis:- 21/04/2025					
AMBIENT NOISE RESULT					
SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	L eq	
1	Grouping Area	56.5	44.6	53.49	IS: 9989
Noise (Ambient Standard)					
Area Code	Category of Area	Limit in dB (A) Leg			
		Day Time	Night Time		
A	Industrial Area	75	70		
B	Commercial Area	65	55		
C	Residential Area	55	45		
D	Silence Zone	50	40		
REMARKS					
Sound Level during Day time was found (53.49 Leq)					
End of the Test Report,			P 1/1		

Tested by
Chemist

- Note :
1. Text Reports Are Valid For The Sample Tested In Our Lab
 2. Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days. since the receiving date, thereafter, would be disposed off.
 3. Sample Tested Are Not Returnable, Unless Stated For
 4. Test Report are Not Valid For Judicial Purpose
 5. In Case Of Any Dispute. It would Be the subject of Patna Jurisdiction.

Approved & Issued by
Dr. C. B. Sharma
CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

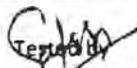
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Email - pheetlab@gmail.com / sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000423F		Report Issue Date:- 24/04/2025			
Name & Address:- -M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Noise					
Order No:- Verval Order					
Sampling done by Santosh Thakur Chemist ,PHEET,Lab					
Sampling Date:- 21/04/2025					
Date of Analysis:- 21/04/2025					
AMBIENT NOISE RESULT					
SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	L eq	
1	Mill Area	72.5	63.8	68.76	IS: 9989
Noise (Ambient Standard)					
Area Code	Category of Area	Limit in dB (A) Leg			
		Day Time	Night Time		
A	Industrial Area	75	70		
B	Commercial Area	65	55		
C	Residential Area	55	45		
D	Silence Zone	50	40		
REMARKS					
Sound Level during Day time was found (68.76Leq)					
End of the Test Report,			P 1/1		


Santosh Thakur
Chemist

- Note :
1. Text Reports Are Valid For The Sample Tested in Our Lab
 2. Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days, since the receiving date, thereafter, would be disposed off.
 3. Sample Tested Are Not Returnable, Unless Stated For
 4. Test Report are Not Valid For Judicial Purpose
 5. In Case Of Any Dispute, It would Be the subject of Patna Jurisdiction.


Approved & Issued by
Dr. C. B. Sharma
CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000425F			Report Issue Date:- 24/04/2025		
Name & Address:- -M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Noise					
Order No:- Verval Order					
Sampling done by Santosh Thakur Chemist, PHEET, Lab					
Sampling Date:- 21/04/2025					
Date of Analysis:- 21/04/2025					
AMBIENT NOISE RESULT					
SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	L eq	
1	Main Gate	58.4	52.8	54.12	IS:9989
Noise (Ambient Standard)					
Area Code	Category of Area	Limit in dB (A) Leg			
		Day Time	Night Time		
A	Industrial Area	75	70		
B	Commercial Area	65	55		
C	Residential Area	55	45		
D	Silence Zone	50	40		
REMARKS					
Sound Level during Day time was found (54.12 Leq)					
End of the Test Report, P1/1					

Tested by
Santosh Thakur
Chemist

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days, since the receiving date, thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable, Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 In Case Of Any Dispute It would Be the subject of Patna Jurisdiction

Approved & Issued by
Dr. C.B. Sharma
CMD cum TM



PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000424F			Report Issue Date:- 24/04/2025		
Name & Address:- M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample : DG Noise					
Order No:- Verval Order					
Sampling done by Santosh Thakur Chemist ,PHEET,Lab					
Sampling Date:-21/04/2025					
Date of Analysis:- 21/04/2025					
DG NOISE RESULT 35KVA					
SL.NO.	Noise Location	Day Time			Test Method
		L Max	L Min	L eq	
1	DG Model .No BFP4KG/35/WC	68.2	65.4	67.19	IS: 9989
Noise (Ambient Standard)					
Area Code	Category of Area	Limit in dB (A) Leg			
		Day Time	Night Time		
A	Industrial Area	75	70		
B	Commercial Area	65	55		
C	Residential Area	55	45		
D	Silence Zone	50	40		
REMARKS					
End of the Test Report,			P 1/1		

Tested by
Chemist

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days since the receiving date. thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable, Unless Stated For
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Approved & Issued by
Dr. C. G. Sharma
CMD cum FM



बिहार सरकार

CITY OF NAGAR

NAGAR PARISHAD DANAPUR NIZAMAT

PROPERTY TAX DEMAND
 (THIS IS NOT PAYMENT RECEIPT)

ANNEXURE: R12/K (Colly) 38

Department / Section : **Revenue Section** Ward No : 34
 Account Description : **Property Tax & Others** SAS No. : **DMC/34/0057953**
 Circle : **Danapur** PID : **212026159**
 Old Holding No. : New Holding No. : **160**
 Print Date Time : **12-03-2024 14:36:30** Revenue Circle / Mahal : **NA**
 Name : **GUPTA NUTRITIONS PRIVATE LIMITED**
 Guardian Name :
 Address : **BISCUIT FACTORY ROAD NASRIGANJ DIGHA DANAPUR PATNA BIHAR 800012**
 Mobile No.: **9334113379** [To Update please call free **1800 345 7244**]

Last Payment Details

Payment Date	Receipt No.	Paid Amount	Quarter	Payment Upto
01-1-2023	17604	76,875.00	4	2022-2023

Due Demand Details

Arrear Period	Arrear Dues	Current Period	Current Dues	Penalty	Adjustment	Total Dues
NA	-0	2023-2024	213206	19189	0	232395
One time Payment for Water Charges						0.00
Rain Water Harvest/Rebate						0.00
Total Payable Demand						232,395.00

Total Demand (In Words) **Two Lakh Thirty Two Thousand Three Hundred Ninety Five Rupees**

Note:-

- This Demand is valid upto : **31-03-2024**
- Avail five percent rebate on yearly Property Tax /Service charge amount by paying the tax before 30th June of the fiscal year. No penal rate of interest shall be levied if the entire tax due is paid by 30th September of the fiscal year. After 30th September of a fiscal year penal interest at the rate of 1.5 (one point five) percent per month shall be levied.
- This demand is against the last submitted Self-Assessment Return. In case of any change in your property, you are required to declare the same through reassessment return and get your revised demand for payment of property tax/ service charge.
- Willful suppression of material information essential for assessment of holding tax /service charge or under assess the holding tax / service charge, will attract penalty action under the BMA Act 2007 and Clause 13 & 14 of Bihar Municipal Property Tax (Assessment, Collection and Recovery) Act, 2013.
- This is only demand and not Payment Receipt. (यह भुगतान नहीं, मांग रसीद है)
- Please take payment receipt from tax collector if payment is made against this demand.
- You will receive SMS in your registered Mobile no. for amount paid. If SMS is not received verify your paid amount by calling toll free no. **1800 345 7244**
- Payment of tax shall not confer any legal status to such building structure and/or a legal title upon their payee.

For Details Please Visit : <https://danapurmagarparishad.net>
 or Contact at **1800 345 7244**

Issued by : **NAGAR PARISHAD DANAPUR NIZAMAT**



बिहार सरकार

CITY OF NAGAR

NAGAR PARISHAD DANAPUR NIZAMAT

PROPERTY TAX DEMAND

(THIS IS NOT PAYMENT RECEIPT)

Department / Section : Revenue Section

Ward No : 34

Account Description : Property Tax & Others

SAS No. : DMC/34/0113188

Circle : Danapur

PID : 212026159

Old Holding No. :

New Holding No. : 160

Print Date Time : 16-10-2024 13:10:35

Revenue Circle / Mahal : NA

Name : GUPTA NUTRITIONS PRIVATE LIMITED

Guardian Name :

Address : BISCUIT FACTORY ROAD NASRIGANJ DIGHA DANAPUR PATNA BIHAR 800012

Mobile No.: 9334113379 [To Update please call free 1800 345 7244]

Last Payment Details

Payment Date	Receipt No.	Paid Amount	Quarter	Payment Upto
12-03-2024	DTD0066467	232,395.00	4	2023-2024

Due Demand Details

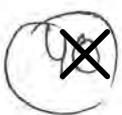
Arrear Period	Arrear Dues	Current Period	Current Dues	Penalty	Adjustment	Total Dues
NA	0	2024-2025	213206	3198	0	216404
One time Payment for Water Charges						0.00
Rain Water Harvest/Rebate						0.00
Total Payable Demand						216,404.00

Total Demand (In Words)

Two Lakh Sixteen Thousand Four Hundred Four Rupees

Note:-

- This Demand is valid upto : 31-10-2024
- Avail five percent rebate on yearly Property Tax /Service charge amount by paying the tax before 30th June of the fiscal year. No penal rate of interest at shall be levied if the entire tax due is paid by 30th September of the fiscal year. After 30th September of a fiscal year penal interest at the rate of 1.5 (one point five) percent per month shall be levied.
- This demand is against the last submitted Self-Assessment Return. In case of any change in your property, you are required to declare the same through reassessment return and get your revised demand for payment of property tax/ service charge.
- Willfully suppression of material information essential for assessment of holding tax /service charge or under assess the holding tax /



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (E/Z)]

IN THE MATTER OF:

Mandodh Kumar Applicant

Versus

State of Bihar & Ors.

..... Respondents

KNOW ALL, to whom these presents shall come that I, Sanjeev Kumar Munka aged about 68 years S/o Late Sh. Bashu Deo Munka, Director of Gupta Nutritions Pvt. Ltd. having its Registered Office at Nasriganj, Danapur, Patna, Bihar - 800 012 (the Respondent No.12 herein) do hereby appoint:-

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)

A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306

Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court, subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents; to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2025.

Accepted subject to the terms of the fees





ANUBHAV ANAND ARON & ABHINAV ANAND

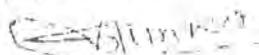
(D/1848/2003)

(D/762/2007)

(Advocates)

Client

GUPTA NUTRITION



Director

Reply/Response - R12 - O.A. No. 49 of 2025 (EZ)

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Mon, May 26, 2025 at 5:41 PM

To: cs-bihar@nic.in, "bspcb@yahoo.com" <bspcb@yahoo.com>, msbspbcb-bih@gov.in, dm-patna.bih@nic.in, ssp-patna-bih@gov.in, "dfopatnafdivision@gmail.com" <dfopatnafdivision@gmail.com>, dir.ind-bih@nic.in, "sdodanapur10@gmail.com" <sdodanapur10@gmail.com>, sho-danapur@biharpolice.gov.in, msbcb.cpcb@nic.in

Sir/Madam,

Kindly find attached herein the Reply/Response to be filed by the Respondent No.12 i.e. Gupta Nutritions Pvt. Ltd. before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of Manbodh Kumar Vs. State of Bihar & Ors. [O.A. No. 29 of 2025 (EZ)].

Regards,

Abhinav Anand
(Advocate of R12)
Mob: 9582416270

 **Reply - R12 (Gupta Nutritions Pvt Ltd).pdf**
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